

HIGH COURT OF DELHI: NEW DELHI

No.88 /RG/DHC/2021

Dated: 20.02.2021

OFFICE ORDER**SUBJECT: SYSTEM OF HEARING OF MATTERS BEFORE DELHI HIGH COURT WITH EFFECT FROM 22.02.2021**

In continuation of this Court's Office Order No.1/RG/DHC/2021 dated 14.01.2021, Hon'ble Full Court has been pleased to order that the existing system of hearing the matters in this Court shall continue upto 12.03.2021.

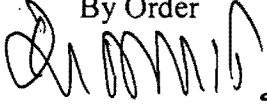
It has further been ordered that all Benches of this Court shall hold physical Courts, on a daily basis, with effect from 15.03.2021 and shall continue to take up the matters as per the existing arrangement of listing. All the other pending routine/ non-urgent matters listed before this Court from 22.02.2021 to 26.03.2021 shall be adjourned *en bloc* to the following dates:-

S No	Date already fixed	New Date of Hearing
1	22.02.2021 (Monday)	15.04.2021 (Thursday)
2.	23.02.2021 (Tuesday)	16.04.2021 (Friday)
3.	24.02.2021 (Wednesday)	19.04.2021 (Monday)
4.	25.02.2021 (Thursday)	20.04.2021 (Tuesday)
5.	26.02.2021 (Friday)	22.04.2021 (Thursday)
6.	01.03.2021 (Monday)	23.04.2021 (Friday)
7.	02.03.2021 (Tuesday)	26.04.2021 (Monday)
8.	03.03.2021 (Wednesday)	27.04.2021 (Tuesday)
9.	04.03.2021 (Thursday)	28.04.2021 (Wednesday)
10.	05.03.2021 (Friday)	29.04.2021 (Thursday)
11	06.03.2021 (Saturday)	01.05.2021 (Saturday)
12	08.03.2021 (Monday)	30.04.2021 (Friday)
13	09.03.2021 (Tuesday)	03.05.2021 (Monday)
14	10.03.2021 (Wednesday)	04.05.2021 (Tuesday)
15	12.03.2021 (Friday)	05.05.2021 (Wednesday)
16	15.03.2021 (Monday)	06.05.2021 (Thursday)
17	16.03.2021 (Tuesday)	07.05.2021 (Friday)
18	17.03.2021 (Wednesday)	10.05.2021 (Monday)
19	18.03.2021 (Thursday)	11.05.2021 (Tuesday)
20	19.03.2021 (Friday)	12.05.2021 (Wednesday)
21	20.03.2021 (Saturday)	15.05.2021 (Saturday)
22	22.03.2021 (Monday)	13.05.2021 (Thursday)
23	23.03.2021 (Tuesday)	17.05.2021 (Monday)
24	24.03.2021 (Wednesday)	18.05.2021 (Tuesday)
25	25.03.2021 (Thursday)	19.05.2021 (Wednesday)
26	26.03.2021 (Friday)	20.05.2021 (Thursday)

All the Courts of Joint Registrars (Judicial) shall continue to hold courts as per the existing arrangement upto 12.03.2021 and shall hold regular physical courts, on a daily basis, with effect from 15.03.2021.

The Court may, in exceptional cases, permit any of the parties and/or their Counsel to join the proceedings through video conferencing, subject to availability of requisite infrastructure.

It is expected that the Advocates, litigants and other visitors to this Court strictly adhere to the norms of social distancing and all other Covid-19 protocols, guidelines, directions, etc. issued by the Government of India, Government of NCT of Delhi and this Court from time to time.

By Order

(Manoj Jain)
Registrar General

Endst. No.89-122/RG/DHC/2021

Dated: 20.02.2021

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All Principal District & Sessions Judges, Delhi.
10. The Principal District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
28. The Joint Registrar, Registrar General's Secretariat
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
32. Copy to be displayed on the Notice Board.
33. Guard file.